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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 66/7/NCLT/AHM/2017

Coram:



**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.08.2017**

Name of the Company: Reliance Commercial Finance Ltd
V/s.
Anil Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Jaimin R. Dave	Advocate	Petitioner	
2.	Raheel S. Patel	Advocate	Respondent	

ORDER

Learned Advocate Mr. Jaimin Dave present for Financial Creditor/ Applicant.
Learned Advocate Mr. Raheel Patel present for Respondent.

Learned Advocate Mr. Raheel Patel i/b Nanavati Associates filed Vakalatnama for Respondent.


Proof of service of notice on Respondent filed.

Objections not filed.

Learned Counsel for Respondent represented that settlement talks are going on.

Respondent shall file objections, if any, on or before 14.08.2017.

List the matter on 17.08.2017 as last chance for hearing.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 10th day of August, 2017.